

for RRBs were opened during the year 1992-93 in the States of Rajasthan (two branches) Madhya Pradesh (one branch) and Maharashtra (one branch). RBI has further reported that during financial year 1993-94 Sri Rama Gramena Bank, Nizamabad, Andhra Pradesh has been allowed to open 8 branches in the State at Edgi, Hegdoli, Piopri, Velgatoor, Armoor, Banswada, Bodhan and Kamareddy.

There is no proposal at present to open more branches in Gujarat.

Bank Branches in Gujarat

6432. SHRI RAJUBHAI A. PARMAR: Will the Minister of FINANCE be pleased to state:

(a) whether Government propose to open more branches of Commercial Banks in the country and particularly in Gujarat State during the year 1994-95 to promote trade and commerce in the country;

(b) if so, the details thereof alongwith the locations;

(c) the time by which these branches are likely to be opened; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): (a) to (d) Under the Branch Expansion Policy 1990-95, Reserve Bank of India (RBI) has not fixed any year-wise targets for opening bank branches. Out of the 264 rural centres allotted under the extant policy to commercial banks in the country, 54 centres have been allotted in Gujarat. As regards semi-urban centres, a total of 1285 such centres have been allotted to commercial banks in the country. Banks are free to open branches at semi-urban centres within the quota allotted to them on all India basis. So far, banks have identified 32 semi-urban centres in Gujarat for opening their branches. In respect of urban/metropolitan/port town centres, 978

centres have been allotted to banks in the country. 65 centres out of them have been allotted in Gujarat the details of which are furnished in the Annexure [See Appendix 170, Annexure No. 133]. The opening of branches at the allotted centres is subject to availability of basic infrastructure facilities like availability of suitable premises, all weather roads, tele-communications, etc.

Bank Advances to Sick Units

6433. SHRI K. RAHMAN KHAN: Will the Minister of FINANCE be pleased to state:

(a) the total amount of Bank advances provided to units which have become sick and have been referred to Board for Industrial and Financial Reconstruction and the number of such units during the last three years;

(b) the total amount of advance given to sick units which has been written off under the Rehabilitation Scheme, by the Banks so far; and

(c) the total amount of advances given by the banks under rehabilitation scheme of sick units for approved schemes by BIFR and the number of such units?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): (a) to (c) The data reporting system of the Reserve Bank of India (RBI) does not generate the information in the manner asked for. Specific information regarding units which have become sick and referred to the Board for Industrial and Financial Reconstruction (BIFR) is also not available. However, RBI has reported that based on the half-yearly returns received from banks the number of Non-SSI sick units and their

outstanding bank credit as at the end of March, 1992 (latest available) was as under:

(Rs. in crore)

No. of Units	Amount outstanding
1536	5786.55

RBI has also reported that the number of Non-SSI sick units put under nursing programme and their outstanding bank credit as at the end of March, 1992 (latest available) was as under:

(Rs. in crore)

No. of Units (Non-SSI Sick)	Amount outstanding
401	2104.26

MODVAT benefit to manufacturers

6434. SHRI IQBAL SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether Government have simplified the procedure for claiming the benefits of the modified value added tax by manufacturers, wholesalers and importers;

(b) if so, whether Government have notified that an invoice issued by a manufacturers from his firm or depot would be valid document for claiming modvat; and

(c) what are the requirements to be met by manufacturers for claiming modvat concessions?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): (a) Yes, Sir.

(b) INVOICE issued by:

(i) a manufacturer from the factory or depot; or

(ii) wholesale distributor/dealer of a manufacturer who has bought

the excisable goods either from the manufacturer at the factory or from the manufacturer's depot; or

(iii) an importer from his godown, has been prescribed as a document for the purpose of claiming modvat credit. To give effect to above, notification No. 15/94-CE (NT) dated 30.4.94 has been issued.

(c) A manufacturer may take credit of the duty paid on inputs after filing a declaration indicating the description of the final products manufactured in his factory and inputs intended to be used and the finished products and inputs should be specified as in the notification issued in this regard.

Advertisements of Presumptive Taxation Schemes of Cable T.V. Operators

6435. SHRI IQBAL SINGH: Will the Minister of FINANCE be pleased to state:

(a) whether Government are aware of the fact that Income Tax Department has engaged the services of local cable television operators for airing its advertisements on Presumptive Taxation Scheme;

(b) if so, the details thereof and the reasons therefor; and

(c) what is Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHAR MURTHY): (a) Yes, Sir.

(b) and (c) Publicity through the local cable television networks was given in places like Bangalore, Hyderabad, Pune, Ranchi, Lucknow, etc. Such publicity was mounted as it is felt that the local cable television is popular with a wide viewership and hence the target group of small businessmen could be reached. As the scheme of presumptive taxation itself